

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O.A.431/93

Date of decision: 20.08.1993

Shri Badri Dutt Pant

...Applicant

versus

Delhi Administration & Others

...Respondents

Coram :-

Hon'ble Shri S. Gurusankaran, Member(A)

hon'ble Shri J.P. Sharma, Member (A)

For the Applicant : Ms Ashoka Jain, Counsel

For the Respondents: None

Judgement (Oral)

(Delivered by Hon'ble Shri J.P. Sharma, Member(J))

The Learned counsel for the Respondents ^{stated} for the relief prayed for by the Applicant in Para 8 of the Original Application 1 at Sr No. Para 8 (I), II(III) and (IV) have been duly considered by the Department in order dated 14.7.93 have been issued.

Learned counsel for the respondents has also

during the course of hearing filed a photocopy of the order. The said order is reproduced below :-

"Consequent upon his reversion from Grade-IV(M) to the post of Warter, Central Jail vide Deputy Secretary (Services) order No.F.29.2.93-S.XXX/3330 dt.14.5.93 and on being relieved from duty vide Sub Regional Employment Office, Darya Ganj, Delhi. Order No.F.2/82/91/D.G./Estt./2474 dt. 29.6.93 and his joining in Central jail w.e.f. 30.6.93(F.N.) Shri Badri Dutt, Warden w.e.f. 30.6.93(F.N.).

It is further ordered that :- 1. The service rendered by Shri Badri Dutt, as LDC in Sub regional office Darya Ganj, Delhi should not be treated as break in service.

2. He would be entitled for promotion at the Tihar Jail only in accordance with his seniority."

In view of the above facts and averment made above by the learned counsel at the Bar, the application becomes infructuous.

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Since neither the Counsel for the applicant nor the applicant is present. And if the applicant has any grievance the applicant is at liberty to approach this Tribunal in respect of this matter in accordance with the law. Cost on parties.

gurusankaran
20/8/93

(S. Gurusankaran)

Member (A)

J. P. Sharma

20.8.93

(J.P. Sharma)

Member (J)

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